

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

201. C.P. (IB)/1155(MB)2022

IN THE MATTER OF

Stci Finance Limited

Vs

Essel Corporate Resources Private Limited

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Counsel for the Petitioner
For the Respondent: Adv. Nausher Kohli (PH)

ORDER

Both the Counsel have concluded their arguments. The Ld. Counsel for the Respondent have already tendered their written submissions. The Ld. Counsel for the Petitioner prays for time to file the written submissions. Allowed as prayed for. Adjourned to **09.02.2024 for written submissions of the Petitioner.**

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham